

HIGH COURT OF MANIPUR AT IMPHAL

STATUS REPORT OF CASES REGISTERED AGAINST SITTING AND FORMER MPs/MLAs IN THE DISTRICT & SUBORDINATE COURTS OF MANIPUR AS ON 31.08.2026

Sl. No.	Name of Court	Name of MP/MLA	Sitting/Former	FIR Number	Case Number	Penal Offence alleged	Maximum Punishment	Date of filing charge sheet	Date of framing charge	Present status
1	Sessions Court, Imphal West	Okram Ibobi Singh	Sitting MLA	RC0172019 A0002 dated 14.02.2019		120-B/420 IPC & 13(2), 13(1)(d) of PC Act	7 years with fine	Not yet filed	N.A.	Investigation Stage
2	Addl. Sessions Court (FTC), Manipur West (Special Court (MPs/MLAs) No. 1, Manipur)	K. Meghachandra Singh	Sitting MLA	3(4)2019 TBL-DAM PS	Spl. Trial No. 1 of 2020	353/506 IPC, 3(1)(2) SC/ST PoA Act, 2015 and 131(1)(6)(2) RP Act, 1951	2 years	22.01.2021		Appearance (Sine Die) Stayed as per Supreme Court's order dated 13.12.2021 in Spl.Leave (Cril.) No.9127 of 2021
3	Addl. Sessions Court (FTC), Manipur West (Special Court (MPs/MLAs) No. 1, Manipur)	L. Rameshwar Meitei	Sitting MLA	RC-1(A)2018 IMP	Spl. Trial No. 2 of 2020	120-B r/w 420, 468, 471 & 477A IPC and Section 13(2) r/w 13(1)(d) of PC Act, 1988	7 years	12.01.2021	29.12.2021	PW No.11 Cross examination, Total PW-51, Remaining-41, Next date:23/09//2026
4	Addl. Sessions Court (FTC), Manipur West (Special Court (MPs/MLAs) No. 1, Manipur)	Samuel Jendai Kamei	Former MLA	22(09)2018 Noney PS	Spl. Trial No. 1 of 2021	307/436 IPC	10 years	18.03.2021	24.05.2022	PW examination closed, Next date: 07/09/2026 for accused examination
5	Judicial Magistrate First Class, Imphal West - II	Oinam Lukhoi Singh	Former MLA	55(8)08, MI-PS	Nil	U/S 212/121/121-A/34 PC, 20UA(P) Act & 25(1-C)A Act	Imprisonment for life	Not yet filed	N.A.	Chargesheet not yet submitted.
6	Judicial Magistrate First Class, Imphal West - II	Kh. Ratankumar Singh	Former MLA	FIR No.14(2)2022 MIPS	Nil	147/148/149/188/353/325 IPC	Imprisonment for 7 years	Not yet filed	N.A.	F.R. returned from the prosecution, informant not yet examined.

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7	Sessions Court, Imphal East	Lourembam Rameshwar Meitei	Sitting MLA	F.N. ECIR/GWZO/27/2020 of the Directorate of Enforcement (E.D.)	Special Trial (PMLA) Case No. 1 of 2026	Section 3 r/w Section 4 of PMLA, 2002	Imprisonment for 7 years	05.01.2026	Not yet framed	Pre-cognizance hearing
8	Chief Judicial Magistrate, Imphal East (Special Court (MPs/MLAs) No.2, Manipur)	Th. Bishwajit Singh	Sitting MLA	N.A.	Cril. Complaint Case No.2 of 2022	500 IPC	2 years or Fine or both	N.A. (Complaint Case)	N.A.	The case is at the stage of Offence Explanation but the case cannot proceed as the appearance of the accused has been exempted by the Hon'ble High Court of Manipur
9	Chief Judicial Magistrate, Imphal East (Special Court (MPs/MLAs) No.2, Manipur)	Okram Henary Singh	Former MLA	N.A.	Cril. Misc. (Invt.) Case No.4 of 2026	N.A.	N.A.	N.A.	N.A.	Next Date: 07.09.2026 (Further Hearing)
10	Judicial Magistrate First Class, Imphal East	Th. Shyamkumar Singh	Sitting MLA	34(5)2020 APS u/s 188/427/34 IPC & 25(1-C)A Act	Nil	u/s 188/427/34 IPC & 25 (1-C) Arms Act	Imprisonment for 7 years	Not yet submitted	N.A.	No chargesheet or Final Report submitted by the IO of the concerned PS.

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11	Judicial Magistrate First Class, Churachandpur	Chinlunthang	Sitting MLA	13(03)2022 SGT-PS u/s 351/307/34 IPC	Cril.(P) Case No.8 of 2024	u/s 325 IPC	Imprisonment upto 7 years and fine	30.07.2024	N.A.	Chargesheet was filed on 30.07.2024 and the case record was transferred to Spl. Court for MPs/MLAs (CJM,IE) for cognizance and proceeding of the Trial as the Offence is u/s 325 IPC which is a Magistrate Triable Offence. The case record has been returned by the Spl. Court MPs/MLAs (CJM,IE) as not accepted due to non-identification of all accused persons vide order dated 21.08.2024 of Ld. CJM,IE to this Court. This court in compliance of the said order dated 21.08.2024 returned the C/S to the concerned I.O. for further investigation and for identification of all the accused persons.

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12	Special Court (ND & PS) (FTC), Manipur	Okram Henary Singh	Former MLA	RC 07/S/2013-Kol, dated 28.09.2013 Corresponding to FIR No. 11(1)2013 SJM-PS	Spl. Trial No.100 of 2018	U/S 25A, 29 ND & PS Act and U/S 506 IPC	Rigorous imprisonment for 10 to 20 years + fine of Rs. 1 lakh to 2 lakhs	16.04.2016	26.05.2017	Further hearing and argument on 17.09.2026